(c) the number of proposals for IAP districts pending with the Government, State-wise and the amounts sanctioned against such proposals; and

(d) the time by when the pending proposals will be sanctioned in view of importance of connectivity in IAP districts?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Apart from proposals for road works to be taken up in the districts covered under Integrated Action Plan (IAP), the following types of proposals are being considered under PMGSY at present:

(i) Residual new connectivity coverage envisaged under Phase-I of Bharat Nirman.

(ii) Projects to be taken up with the assistance of World Bank and Asian Development Bank.

(iii) Special road connectivity packages announced for the border area.

(c) and (d) Sanctioning of projects under PMGSY is an ongoing process. The project proposals, after scrutiny by NRRDA and on receiving satisfactory compliance from States on the issues raised, are placed before Empowered Committee.

Implementation of IAY

2323. PROF.SAIF-UD-DIN SOZ: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Indira Awas Yojana (IAY) has not been successful due to fraudulent practices adopted by various actors responsible for implementing the Yojana; and

(b) if so, the details of remedial measures to be adopted to set things right?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Indira Awaas Yojana (IAY) is a popular scheme of the Central Government and is being implemented successfully. Since inception of the scheme in 1985-86, 267.50 lakh houses have been constructed with assistance granted under the scheme. On an average, more than 91% of the targets for construction of houses under this scheme have been achieved during the last five years. Some isolated cases of fraudulent practices by different agencies implementing the progarmme, have been reported in the past, which have been dealt with as per law.

(b) IAY is closely monitored through Monthly Progress Reports (MPRs), Utilization Certificates, Audit reports, monthly meetings with the coordinating officers of IAY, annual conference of the Project Directors of District Rural Development Agencies (DRDAs) and through field visits by Area Officers and National Level Monitors (NLMs). Sometimes, National Level Monitors (NLMs) are also deputed for inquiry into the serious and specific complaints of irregularities in the implementation of the Scheme.

Acquisition of agricultural land by Government

†2324. SHRI PRABHAT JHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the acquisition of fertile agriculture land by Government during last few years along with the reasons therefor;

(b) the details of agriculture land acquired in different States and the number of farmers displaced as a result thereof during last three years, State-wise;

(c) the number of farmers rehabilitated during last three years, State-wise and year-wise;

(d) the details of percentage of acquired agriculture land in different States and used in Government projects and private projects respectively, State-wise;

(e) whether Government is aware that in some States the farmers are selling the soil of their farms out of the fear of acquisition; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (d) Land and its management are under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List-II (State List) of the Seventh Schedule to the constitution. Acquisition of land for various projects and the rehabilitation of displaced families is done by the concerned State Governments/UT Administrations. However, the Government of India has formulated a revised National Rehabilitation and Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India dated 31st October, 2007. The policy provides for the basic minimum requirements that must be met by all projects leading to

†Original notice of the question was received in Hindi.